

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

29. **IA/207 & 209/2023, IA/26/2024 in CP/163(MB)/2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.04.2024**

NAME OF THE PARTIES:

Vinay Somani

Vs

Shreeniwas Abode And House Ltd.

SECTION: 241(1), 242(4), 244(1) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Pranav Shah, Ld. Counsel for the Applicant in IA-26/2024 and 209/2023 present. Mr. Suddhasatlwa Roy a/w Mr. Karan Jain i/b DSK Legal, Ld. Counsel for the Respondent in IA-26/2024, IA-207 & 209/2023 present. Mr. Inayat Ali i/b K.K. Associates, Ld. Counsel for R2 to R8 in main CP present. Mr. Hasan Shaikh, Ld. Counsel for R1 present (VC).
2. Both sides seek time. Time granted.
3. List this matter on **11.07.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)